

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

NEW DELHI

COMPANY APPEAL (AT)(INSOLVENCY) NO.1407 of 2019

In the matter of:

Srei Infrastructure Finance Ltd

Appellant

Vs

Ashish Chhawchharia & Anr

Respondent

Mr Abhijeet Sinha, Mr Rishav Banerjee, Mr. Raghavendra M Bajaj, Avi Srivastava, Advocates for appellants

Mr. Ramji Srinivasan, Sr. Advocate, Mr Deep Roy, Mr Rony O John, Advocates for R1.

Mr. Arun Kathpalia, Sr. Advocate, Ms Misha, Mr. Siddhant Kant, Ms Prabh Simran Kaur, Ms Jasveen Kaur, Advocates for R2.

Mr Neeraj K Kaul, Sr. Advocate, Mr. Abhishek Swaroop, Mr. Sudhir Sharma, Ms Ruby Ahuja, Mr. Naman Bagga, Mr Deepak Joshi, Advocates for Respondent No.3.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.591 of 2020

In the matter of:

Srei Infrastructure Finance Ltd

Appellant

Vs

Ashish Chhawchharia & Anr

Respondent

Mr. Rishav Banerjee, Mr Soumendra Nath Mookherjee, Mr Shounak Mitra, Mr Ratnako Banerjee, Sr. Advocate, Ms. Vaibhavi Pandey, Advocates for the appellants.

Mr Ramji Srinivasan, Sr Advocate, Mr. Rony O John, Mr Deep Roy, Advocates for R1.

Ms Misha, Mr. Arun Kathpalia, Sr. Advocate, Mr Siddhant Kant, Ms Prabh Simran Kaur, Ms Jasveen Kaur, Advocates for R2.

Mr. Abhishek Swaroop, Mr Sudhir Sharma, Ms Ruby Ahuja, Mr Naman Bagga, Mr Deepak Joshi, Mr. Neeraj K Kaul, Sr Advocate, Advocates for R3.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.593 of 2020

In the matter of:

Srei Multiple Asset Investment Trust

Appellant

Vs

IDBI Bank Ltd & Ors

Respondent

Mr Arijit Mazumdar, Mr Shambo Nandy, Mr. Soumendra, Advocates for Appellant.

Mr Ramji Srinivasan, Sr. Advocate, Mr Deep Roy, Mr Rony John, Advocates for R1.

Ms Misha, Mr. Arun Kathpalia, Sr. Advocate, Mr Siddhant Kant, Ms Jasveen Kaur, Ms Prabh Simran Kaur, Advocates for R2.

Mr. Abhishek Swaroop, Mr. Sudhir Sharma, Ms Ruby Ahuja, Mr. Neeraj K Kaul, Sr Advocate, Mr Naman Bagga, Mr. Deepak Joshi, Advocates for R3.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.1528 of 2019

In the matter of:

IDBI Bank Ltd

Appellant

Vs

Resolution Professional of Odish Slurry Pipeline Infrastructure Ltd and Anr.

Respondent

Mr Abhijeet Sinha, Mr. Raghavendra Bajaj and Ms Avi Srivastava, Advocates for Appellant.

Mr Rony Oommen John, Mr. Arun Kathpalia, Sr. Advocate, Ms Misha, Mr Siddhant Kant, Ms Jasveen Kaur, Ms Prabh Simran Kaur, Advocates for R2.

Mr. Ramji Srinivasan, Sr. Advocate and MR. Deep Roy, Advocate for Respondent.

With

COMPANY APPEAL (AT)(INSOLVENCY) NO.2/2021

In the matter of:

Government of India, through Office of Asstt. Commissioner, GST & Central Tax, Cuttak II Division

Appellant

Vs

Ashish Chhawchiharia, RP of Odisha Slurry Pipeline Infrastructure Ltd

Respondent

Mr Prasenjee Mohapatra, Advocate for appellant.

Mr. Abhishek Swaroop, Mr. Naman Bagga, Advocates for R3.

Mr Rony Oommen John, Mr Deep Roy and Mr. Ramji Srinivasan, Sr. Advocate for Respondent.

Mr. Arun Kathpalia, Ms Misha, Mr Siddhant Kant, Ms Jasveen Kaur and Ms Prabh Simran Kaur, Advocates for R2.

ORDER

(Virtual Mode)

22.01.2021- Learned counsel for parties in Company Appeal (AT)(Insolvency)

No.1407/2020, 591/2020, 593/2020 and 1528/2019 submits that the

matter is heard by this Bench for about 10 days. Therefore, they request that even if one of the Member of this Bench is under transfer, the matter may be continued with Virtual hearing and the Hon'ble Member may join from the Chennai Bench.

Learned counsel for the parties are directed to make such request before the Hon'ble Acting Chairperson.

Learned counsel for Appellant in Company Appeal (AT)(Insolvency) No.2/21 submits that he has received the copy of the reply affidavit two days before, therefore, he seeks four weeks' time to file Rejoinder. Prayer considered. Learned counsel for the appellant in Company Appeal (AT)(Insolvency) No.2/2021 is granted two weeks' time to file Rejoinder. Learned counsel for the appellant submits that he has obtained the certified copy of the impugned order and he may be permitted to file the same within two days. He is allowed to do so.

One of Member of this Bench is under transfer, therefore, the matter is released from the Part Heard category and the matter may be listed before the appropriate Bench.

Learned counsel for parties in Company Appeal (AT)(Insolvency) No.1407/2020, 591/2020, 593/2020 and 1528/2019 submits that these appeal may be continued even if the pleadings are not completed in Company Appeal (AT)(Insolvency) No.2/2021.

Let the matter be fixed on **10th February, 2021.**

(Justice Jarat Kumar Jain)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

Bm/kam